

State vs. Avinash Srivastava
FIR No. 83/12
PS Keshav Puram
U/s. 302/364A/120-B/201 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Avinash Srivastava U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kunal Manav, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 2012. It is stated that the parents of the accused/applicant are suffering from high BP and other age related ailments, wife is suffering from slip disk and depression as there is no one to look after them. It is submitted that the accused has been released on interim bail on various occasions and has not misused the liberty of the same at any point of time. It is prayed that the accused/applicant be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The accused/applicant was released on interim bail as recently as in February, 2020. The ground on which the bail application has been moved are not such that will vanish in 30 days. No immediate presence of the accused/applicant is required with his family.

I find no merits in the contentions of the Id. Counsel for accused/applicant, when viewed in the light of the allegations against the accused/applicant and as such the application is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Raj Gupta
FIR No. 1257/17
PS Aman Vihar
U/s. 323/341/302/34 IPC**

05th May, 2020

This is an application filed on behalf of applicant/accused Raj Gupta U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Gajraj Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 26.11.2017. It is submitted that accused/applicant is suffering from stone in kidney but later on it was realized that it is a serious kidney problem which requires proper and regular treatment. It is submitted that due to COVID-19 situation, the requisite treatment is not being imparted to the accused/applicant. It is submitted that except his mother aged 61 years, there is no one at his home as the brother of the accused is also co-accused in the present case. It is prayed that the accused/applicant be released on interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Detailed medical report of the accused/applicant has been filed by the Medical Officer Incharge, Central Jail-04. It is reported that

the general condition of the accused/applicant is stable and all the prescribed medication are being provided to him from the jail dispensary itself. No serious medical condition have been reported so as to consider the same being treated outside.

I find no merits in the contentions of the Id. Counsel for accused/applicant, when viewed in the light of the allegations against the accused/applicant and as such the application is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Dilip Kumar @ Rinku
FIR No. 36/20
PS Keshav Puram
U/s. 394/395/397/412/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Dilip Kumar @ Rinku U/s. 439 Cr. P.C. for grant of bail.

Present : Ld. Addl. PP for the State.
Sh. Sohail Malik, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819. Further, that the charge-sheet has already been filed.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since more than three months. It is submitted that two co-accused persons were enlarged on bail on 20.03.2020. It is submitted that complaint before NHRC reflecting the act of the police was made much before the arrest and as such can not be said to be after thought. It is submitted that there is no previous conviction of the accused/applicant who is sole bread earner of the family. It is submitted that it is not only improbable but also illegal to carry cash of Rs. 50 Lacs as is the story of the prosecution. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The IO in his reply has not stated that the other co-accused

persons have been released on bail. No copy of the orders have been placed on record by the Id. Counsel for accused/applicant either so as to see as to on what grounds they were released on bail, if at all.

As per the IO, the accused/applicant Dileep @ Rinku and other co-accused Bunty Sharma were seen in the CCTV footage driving a scooty bearing no. DL 6 SAX 1447 and following the motorcycle of the complainant. As such, the role of the co-accused can not be said to be just on the basis of disclosure or otherwise. As per the record, the accused/applicant alongwith other co-accused persons carried out a robbery to the tune of Rs. 50 Lacs at gun point and Rs. 22 Lacs approximately are still to be recovered.

Keeping in view the gravity of the offence and the evidence available against the accused/applicant, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Ratnesh
FIR No. 56/20
PS Rani Bagh
U/s. 363/376 IPC**

05th May, 2020

**This is an application filed on behalf of applicant/accused Ratnesh
U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.
Sh. Kuldeep Singh, Id. Counsel for applicant/accused.
Complainant/victim in person with her mother.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard orally.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 08.02.2020. It is submitted that the complainant is not interested in pursuing the present matter. It is submitted that in view of the submissions of the complainant/victim and the fact that it is a family matter which was reported out of confusion, the accused/applicant be admitted to interim bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

The complainant/victim has submitted that she has no objection if the application is allowed. The photocopies of the Aadhar card of the complainant/victim has been taken duly attested by her. The victim has correctly identified by her mother by putting her right thumb impression over the same and duly identified by the Id. Counsel for accused/applicant.

Keeping in view the facts and circumstances of the case, in particular that the charge-sheet has already been filed and the prosecutrix has given her no objection for allowing the bail application, the application is allowed.

The accused Ratnesh is admitted to interim bail for the period of two months from the date of this order, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of Id. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Nitesh @ Lala
FIR No. 657/19
PS Prem Nagar
U/s. 307/201/34 IPC & 27/54/59 Arms Act

05th May, 2020

This is an application filed on behalf of applicant/accused Nitesh @ Lala U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kuldeep Singh, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO SI Randeep through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard in person.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 13.02.2019. It is submitted that the wife of the accused/applicant is not well and there is no one to look after her and her eight months old daughter. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the reply received from the IO, the accused/applicant Nitesh @ Lala alongwith other accused persons fired at 4-5 persons due to which they received injuries. The opinion on the injuries of the few of them has been termed as serious. Further, as per the report, wife of the applicant is not suffering from any serious ailments, as has been stated in the bail application. Further, that the applicant's father, mother and two

sisters are there to look after the family of the accused/applicant. It has also been mentioned that the bail application has already been dismissed by the Id. Sessions Court on 21.04.2020, the fact which has not been disclosed by the Id. Counsel for accused/applicant.

Keeping in view the gravity of the offence and the fact that the bail application of the accused/applicant has been dismissed recently, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also given dasti to the Id. Counsel for applicant/accused. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Irshad
FIR No. 261/19
PS Keshav Puram**

U/s. 392/397/511/411/34 IPC & 25/27/54/59 Arms Act

05th May, 2020

**This is an application filed on behalf of applicant/accused Irshad
U/s. 439 Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.

Ms. Hema Goel, Id. Counsel for applicant/accused.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard manually.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 09.09.2019. It is submitted that he has a family to support and that the complainant/injured did not participate in the TIP proceedings. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Keeping in view the facts and circumstances of the case, in particular that the charge-sheet has already been filed and the accused/applicant is in J.C. for the last more than seven months, the application is allowed.

The accused Irshad is admitted to bail, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of Id. CMM/Ld. M.M./Ld. Duty M.M. with a

direction to get the addresses of the accused as well as surety be got verified.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Ranjeet @ Bhagat
FIR No. 723/16
PS Keshav Puram
U/s. 302/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Ranjeet @ Bhagat U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Amit Chobey, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last more than two and half years and his medical condition is such that he can not be taken care of in the jail and requires continuous medication. It is submitted that vide order dated 26.02.2020, Hon'ble High Court had directed the Jail Superintendent to get second opinion regarding injury to the petitioner/applicant from some other hospital and file the same before Id. Sessions Court.

No second opinion has been filed/called from the Jail Superintendent.

Let the same be called from the Jail Superintendent in terms of the said order, for **13.05.2020**.

Copy of this order be sent to Jail Superintendent for

necessary compliance, IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Babloo @ Azad
FIR No. 122/19
PS Rani Bagh
U/s. 392/397/412/471/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Babloo @ Azad U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pawan Gupta, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since a long period of time. Further, there is no one to look after the family of the accused/applicant in his absence. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the report of the IO, the accused/applicant alongwith other co-accused persons had robbed of the complainant for a sum of Rs. 1.40 Crores. The accused/applicant who was later on arrested was identified by the complainant during TIP proceedings and the property which he purchased out of his share of the robbed amount was also

identified. He is reported to be the B.C. of PS Sultan Puri and involved in more than 30 cases.

Keeping in view the gravity of the offence, the evidence available against the accused/applicant and that the fact that he is involved in more than 30 cases, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Akhil Jain
FIR No. 169/17
PS EOW
U/s. 419/420/467/471/120B IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Akhil Jain U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Pradeep Rana, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 19.09.2019. It is submitted that co-accused Sidharth Jain has already been released on interim bail and that the accused/applicant was falsely implicated by him only. It is submitted that the matter is still at the stage of charge and trial will take long. It is submitted that the accused/applicant is having two minor children to look after and that his wife is also not well. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that the grounds of bail of co-accused Sidharth Jain were altogether different and it was for the

purpose of him receiving medical aid, as per the report received from the Jail Superintendent regarding his medical condition. The bail application of the accused/applicant was dismissed by Id. M.M. on 30.04.2020 and the medical documents of the wife of the accused/applicant was well taken into consideration. As per the observations, the wife of the accused/applicant was not found suffering from any serious ailment.

Keeping in view the facts and circumstances of the case, in particular, gravity of the offence, nature of allegations and the evidence available against the accused/applicant, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Bharat
FIR No. 137/20
PS Raj Park
U/s. 376 IPC**

05th May, 2020

This is an application filed on behalf of applicant/accused Bharat for early hearing.

Present : Ld. Addl. PP for the State.
Sh. Puneet Maheshwari, Id. Counsel for applicant/accused through Webex Cisco.

Heard.

In view of the submissions and contents of the application, the application is allowed.

Let the bail application which was last pending before the court of Sh. Rajesh Malik, Id. ASJ be called for arguments on the same for **07.05.2020**.

Copy of this order be sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Md. Afsar
FIR No. 26/11
PS Ashok Vihar
U/s. 302/396/412/120-B/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Md. Afsar U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Kundan Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

IO has sought some more time for filing reply to the interim bail application of the applicant/accused. Ld. Counsel for accused/applicant has prayed that the same be called for 12.05.2020.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or concerned Naib Court. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Copy of this order be sent to the Id. Counsel for the applicant through Whatsapp/e-mail.

Bail application be put up on **12.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Narayan
FIR No. 326/16
PS Bharat Nagar
U/s. 302/307/147/148/34/506 IPC

05th May, 2020

**This is an application filed on behalf of applicant/accused Narayan
U/s. 439 Cr. P.C. for grant of interim bail.**

Present : Ld. Addl. PP for the State.
Sh. Kundan Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

IO has sought some more time for filing reply to the interim
bail application of the applicant/accused. Ld. Counsel for
accused/applicant has prayed that the same be called for 12.05.2020.

Soft copy of the application and this order be sent through
Whatsapp to IO/SHO concerned and they are at liberty to file their report
by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta
Manocha, AO (J) or concerned Naib Court. There is no need of the
IO/SHO to appear in person unless he is specifically called for.

Copy of this order be sent to the Id. Counsel for the
applicant through Whatsapp/e-mail.

Bail application be put up on **12.05.2020**.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Sher Singh @Jaadu
FIR No. 236/19
PS Begumpur
U/s. 392/397/411/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Sher Singh @ Jaadu U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Amitabh Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since more than nine months. It is submitted that no weapon was used by the accused/applicant and as such offence U/s. 397 IPC is not made out against him. It is submitted that co-accused Sanatan @ Raja has already been released on bail. Further, two bail applications of the applicant/accused have been dismissed by Ld. Sessions Court, the last being on 29.01.2020. Lastly, that there is no one to look after the family of the accused/applicant and prays that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

This is the fourth bail application moved on behalf of accused/applicant, as mentioned in the application itself. However, the contents of the application reveals only two such applications. Copies of the none of the orders of the bail applications vide which they were

dismissed or vide which the co-accused Sanatan @ Raja was granted bail has been annexed alongwith the application in order to assist the Court, the grounds thereof.

The reply filed by the IO reveals that the accused/applicant was correctly identified by the complainant in his TIP proceedings and is involved in more than 10 criminal cases of similar nature. Whether offence U/s. 397 IPC is made out against the accused/applicant or not has to be seen during trial and not at the stage of consideration of the bail application. As per Id. Counsel for accused/applicant, the charge has already been framed. It has not been mentioned if the accused/applicant has been discharged for any of the Sections that were invoked against him. Even otherwise, the allegations of the Section 392 IPC are no less serious. The accused/applicant has always misused the liberty of the bail granted to him in previous matters by indulging in matters of similar nature. As such, no leniency that there is no one to look after his family can be considered.

Keeping in view the facts and circumstances of the case, in particular, gravity of the offence and the evidence available against the accused/applicant, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Abhay Yadav
FIR No. 1374/17
PS Aman Vihar
U/s. 420/467/468/471/34 IPC

05th May, 2020

This is an application filed on behalf of applicant/accused Abhay Yadav U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Ashish Laroia, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since four months. It is submitted that the present FIR was registered after almost two years of the death of the wife of the complainant and the applicant/accused was arrested after two years of the date of registration of FIR. It is submitted that the previous bail application of the accused/applicant was dismissed by the Id. Sessions Court vide order dated 20.01.2020 by observing that the investigation is still going on. However, the charge-sheet has been filed and said ground no longer exist. It is submitted that the accused/applicant is suffering from various ailments including high BP and high fever, as is evident from the medical records filed on record, obtained through the concerned Jail Superintendent. It is submitted that the other co-accused persons have been released on regular/interim bail and prays that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The charge-sheet against the accused has already been filed and as such there is no likelihood of him tempering with the evidence which is more and less documentary in nature. The accused/applicant was still available even after two years of the date of the registration of FIR and there is no allegation that he had tried to either flee away from the arms of justice or interfere in the investigation. The other co-accused persons have also been given concession of bail.

Keeping in view the facts and circumstances of the case, in particular that the charge-sheet has already been filed, the accused is suffering from various ailments and requires constant medical aid and other co-accused persons have been released on bail, the application is allowed.

The accused Abhay Yadav is admitted to bail, subject to furnishing of personal bond in the sum of Rs. 1,00,000/- with one surety of like amount to the satisfaction of Id. CMM/Ld. M.M./Ld. Duthy M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Salman Khan @ Kaif Md.
FIR No. 538/18
PS Aman Vihar
U/s. 363/506 IPC & 6 POCSO Act

05th May, 2020

This is an application filed on behalf of applicant/accused Salman Khan @ Kaif Md. U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Himanshu Saxena, Id. Counsel for applicant/accused through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. for last almost two years. It is submitted that the accused/applicant is a boy of young age and the trial is its verge of completion but may take longer due to ongoing pandemic situation. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

Keeping in view the facts and circumstances of the case, in particular that as per the submissions of Id. Counsel for applicant/accused, the testimony of the complainant/victim has been recorded and as such there is no opportunity of her being influenced,

the application is allowed to the extent that the accused/applicant Salman Khan is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of the Id. CMM/Ld. M.M./Ld. Duty M.M. with the direction that the addresses of both, the accused as well as the surety shall be got verified.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court and be sent to the Id. Counsel for applicant/accused through Whatsapp/e-mail.

The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Monu Sagwan
FIR No. 904/19
PS Sultan Puri
U/s. 307 IPC & 25/27 Arms Act

05th May, 2020

This is an application filed on behalf of applicant/accused Monu Sagwan U/s. 439 Cr. P.C. for grant of interim bail for two months.

Present : Ld. Addl. PP for the State.
Sh. J.P. Singh, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since September, 2019. It is submitted that the FIR and the statements of the witnesses suffers from serious infirmities. No injury has been received by anyone whether of gun shot or that of knife or otherwise. It is submitted that the family circumstances of the accused/applicant are such that his presence is required at his house. It is prayed that the accused/applicant be released on interim bail as per the directions issued by the Hon'ble High Court of Delhi in view of the present COVID-19 situation.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

The accused is in J.C. since more that seven months and is no longer required for investigation as the charge-sheet has already

been filed.

In view of the orders passed by the Hon'ble Supreme Court of India in Suo Moto Writ Petition No. (C).1/2020 in RE : Contagion of Covid-19 Virus in persons and that of Hon'ble High Court of Delhi in W.P. (C) 2945/2020 in the matter of Shobha Gupta Vs. Union of India & Ors. Dated 13.02.2020, the accused Monu Sagwan is admitted to interim bail for a period of 45 days from the date of this order, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of the Id. CMM/Ld. M.M./Ld. Duty M.M.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be also sent to the concerned Court and be sent to the Id. Counsel for applicant/accused through Whatsapp/e-mail.

The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Vishnu @ Babloo
FIR No. 48/2020
PS Prem Nagar
U/s. 394/34 IPC**

05th May, 2020

This is an application filed on behalf of applicant/accused Vishnu @ Babloo U/s. 439 Cr. P.C. for grant of interim bail.

Present : Ld. Addl. PP for the State.
Sh. Himanshu Saxena, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since more than two months. It is submitted that other co-accused namely Zafir Khan @ Sonu have been released on bail by the Id. Sessions Court vide order dated 17.03.2020. It is stated that the accused/applicant is not having any previous involvement against him and prays that he be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

In view of the report filed by the IO regarding previous involvement of the accused/applicant Vishnu @ Bablu, he has been involved in other matters as well. However, in the present case, the charge-sheet has been filed and the accused is no longer required for the purpose of investigation.

Keeping in view the facts and circumstances of the case, in particular that the charge-sheet has already been filed and the other co-accused person has been released on bail, the application is allowed.

The accused Vishnu @ Bablu is admitted to bail, subject to furnishing of personal bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of Id. CMM/Ld. M.M./Ld. Duty M.M. with the direction to get the addresses of the accused/surety be got verified.

Application stands disposed off accordingly. Copy of this order be sent to the concerned Jail Superintendent for information and necessary action. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail. The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Ashok Sisodia
FIR No. 0059/20
PS Vijay Vihar
U/s. 21 NDPS Act**

05th May, 2020

This is an application filed on behalf of applicant/accused Ashok Sisodia U/s. 439 Cr. P.C. for grant of regular bail.

Present : Ld. Addl. PP for the State.
Sh. Hemant Kumar, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through whatsapp of Sh. Vijender Singh, Naib Court on his mobile number 9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the accused has been falsely implicated in the present case and is in J.C. since 31.01.2020. It is submitted that as per CCTV footage available, the accused was lifted from his home at about 1.30 p.m. whereas he has been shown to be arrested at about 5.30 p.m. and if directed, the said CCTV footage can be filed on record. It is submitted that the accused/applicant was released on interim bail for a period of two days vide order dated 06.03.2020 and during the same, he has not misused the liberty of the same. It is submitted that the mother of the applicant/accused is not well and needs urgent operation for which the presence of the applicant/accused is required. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same stating that the allegations against the accused are serious in nature and submits that no ground of interim bail is made out and prays that the interim bail application of the accused/applicant be dismissed.

Considered.

As per the medical records i.e. the OPD slip filed on record by the Id. Counsel for the applicant/accused, no operation has been recommended to the mother of the accused/applicant. On 10.03.2020, she had approached the Santom Hospital complaining of breathlessness, nasal congestion, headache and fever. No further course of treatment has been prescribed.

As per report of the IO, the diagnosis report of his mother is found to be normal and that his father is capable of looking after his family.

Keeping in view the facts and circumstances of the case, in particular, gravity of the offence, nature of allegations and the evidence available against the accused/applicant, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Rajwanti
FIR No. 46/20
PS South Rohini
U/s. 306/506/34 IPC

05th May, 2020

**This is an application filed on behalf of applicant/accused U/s. 438
Cr. P.C. for grant of anticipatory bail.**

Present : Ld. Addl. PP for the State.
Sh. Harikrishan, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through
whatsapp of Sh. Vijender Singh, Naib Court on his mobile number
9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the
accused has been falsely implicated in the present case. It is submitted
that the co-accused/husband of late Ms. Aarti, namely Lalit was granted
protection by the order of Id. Sessions Judge dated 18.04.2020 till
11.05.2020. It is submitted that the accused/applicant is mother in law of
deceased Aarti and there is no allegation of her being ill treated by the
accused/applicant. It is submitted that the bail application dated
01.05.2020 mentions name of one Puneet Rana and not that of the
accused/applicant, which was dismissed by the Id. Sessions Court. It is
prayed that the accused/applicant be admitted to anticipatory bail.

Per Contra, Id. Addl. PP has vehemently opposed the same
stating that the allegations against the accused are serious in nature and
submits that no ground of interim bail is made out and prays that the
interim bail application of the accused/applicant be dismissed.

Considered.

The co-accused/husband of the deceased Aarti has been
granted protection till 11.05.2020. As per the IO, the anticipatory bail

application of the accused/applicant has been dismissed vide order dated 01.05.2020. However, the copy of the order is placed on record by the Id. Counsel for accused/applicant reflects in the last para the name of one Puneet Rana figures instead the accused/applicant, whose name is mentioned at the top of the bail application.

Before disposing off the bail application, clarifications are required regarding the same.

Let the original bail application which was taken up on 01.05.2020 and the order vide which it was disposed off be summoned for **11.05.2020**.

Put up for consideration on 11.05.2020. Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Karnail
FIR No. 350/20
PS Raj Park
Disease Act

U/s. 33/38 Delhi Excise Act & 188/269/270 IPC & 3 Epidemic

05th May, 2020

**This is an application filed on behalf of applicant/accused U/s. 439
Cr. P.C. for grant of regular bail.**

Present : Ld. Addl. PP for the State.
Sh. Deepak Ghai, Id. Counsel for applicant/accused
through Webex Cisco.

Reply to the bail application has been filed by the IO through
whatsapp of Sh. Vijender Singh, Naib Court on his mobile number
9868620819.

Arguments have been heard through Webex Cisco.

It is submitted by Id. Counsel for applicant/accused that the
accused has been falsely implicated in the present case and is in J.C.
since 25.04.2020. It is submitted that as per Rule 20 of Delhi Excise Act,
9 litres of alcohol is permitted to be kept with oneself and as such offence
U/s. 33 Delhi Excise Act is not made out and other offences are bailable
in nature. It is prayed that the accused/applicant be released on bail.

Per Contra, Id. Addl. PP has vehemently opposed the same
stating that the allegations against the accused are serious in nature and
submits that no ground of interim bail is made out and prays that the
interim bail application of the accused/applicant be dismissed.

Considered.

At the outset, it is observed that as per IO, the allegations
is of recovery of 12 bottles of illegal liquor which were meant for sale in
Haryana only. As such, the contention of the Id. Counsel for
accused/applicant that provisions of Section 33 Delhi Excise Act are not
attracted is misconceived. Further, the accused/applicant is having a

number of cases against him of similar nature since 2006. He has always misused the liberty of bail granted to him in those cases. Further, in view of ongoing pandemic such kind of conduct/act should be dealt with a heavy hand.

Keeping in view the facts and circumstances of the case, in particular, gravity of the offence, nature of allegations and the previous involvements of the accused/applicant, I am not inclined to allow the present bail application. The same is disposed off as dismissed.

Copy of this order be sent to IO/SHO for information and record and be also sent to the Id. Counsel for applicant/accused by way of whatsapp or e-mail.

The Incharge Computer Branch is directed to upload the order on the website of the District Courts.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

**State vs. Lakshay Kumar
FIR No. 454/20
PS Sultan Puri
U/s. 308 IPC**

05th May, 2020

This is an application filed on behalf of applicant/accused Lakshay Kumar U/s. 439 Cr. P.C. for grant of interim bail through Jail Superintendent.

Present : Ld. Addl. PP for the State.
Sh. Gurtinder Singh, Id. LAC for applicant/accused.

Heard. Record perused.

No reply has been sought from the SHO/IO.

Issue notice to the concerned SHO/IO to file reply for

06.05.2020.

Soft copy of the application and this order be sent through Whatsapp to IO/SHO concerned and they are at liberty to file their report by way of Whatsapp on the contact no. 9650132255 of Ms. Geeta Manocha, AO (J) or on contact no. 9910077648 Naib Court ASI Ajeet Pal. There is no need of the IO/SHO to appear in person unless he is specifically called for.

Bail application be put up on **06.05.2020**. Dasti.

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020

State vs. Rizwan
FIR No. 88/2020
PS Kanjhawala
U/s. 376 IPC & 6 POCSO Act

05th May, 2020

Fresh charge-sheet filed. It be checked and registered.

Present : Ld. Addl. PP for the State.
IO/WSI Smriti Gupta in person.

Heard. Record perused.

On the basis of material on record, I take cognizance of the offences.

Accused Rijwan is stated to be in J.C.

Issue Production Warrants against the accused through Jail Superintendent for **28.06.2020 before the concerned Court.**

(Bhupinder Singh)
Duty Judge
NW/Rohini/Delhi
05.05.2020